MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 21st June, 2021

S.O. 2417 (E).—Consequent on the completion of the term of office of Shri Bethala Shantha Vijaya Prakash Kumar, Member (Judicial), National Company Law Tribunal (NCLT), on 31.05.2021, Shri Rajeswara Rao Vittanalla, Member (Judicial) shall act as President, NCLT in terms of Section 415 of the Companies Act, 2013 (18 of 2013) with effect from 01.06.2021 and up to 01.06.2021 [i.e. date of completion of his tenure as Member (Judicial)].

GYANESHWAR KUMAR SINGH, Jt. Secy.
NOTIFICATION

New Delhi, the 21st June, 2021

S.O. 2418(E).—Consequent on the completion of the term of office of Shri Rajeswara Rao Vittanalla, Member (Judicial), National Company Law Tribunal (NCLT), on 01.06.2021, Ms. Manorama Kumari, Member (Judicial) shall act as President, NCLT in terms of Section 415 of the Companies Act, 2013 (18 of 2013) with effect from 02.06.2021 and up to 05.06.2021 [i.e. date of completion of her tenure as Member (Judicial)].

[F. No. A-45011/49/2019-Pr. IV]
GYANESHWAR KUMAR SINGH, Jt. Secy.
NOTIFICATION

New Delhi, the 21st June, 2021

S.O. 2420(E).—Consequent on the completion of the term of office of Shri R. Varadharajan, Member (Judicial), National Company Law Tribunal (NCLT), on 09.06.2021, Shri Bhaskara Pantula Mohan, Member (Judicial) shall act as President, NCLT in terms of Section 415 of the Companies Act, 2013 (18 of 2013), for a period of three months with effect from 10.06.2021 or until a regular President is appointed or until further orders, whichever is earliest.

[F. No. A-45011/49/2019-Ad.IV]

GYANESHWAR KUMAR SINGH, Jt. Secy.